

machinery to verify that it is actually used for the purpose for which it is sanctioned ?

SHRI T. N. SINGH : In regard to utensils of stainless steel the hon. Member knows that they are manufactured largely in small units spread all over the country and the responsibility in that regard is that of the Directors of Industries or the Small Scale Industries Commissioner. In regard to other purposes also, the D.G.S. and D. verify before allotment. Of course there have been complaints and I agree that there have been complaints of blackmarketing.

श्री महाबीर दास : सर, क्या मंत्री महोदय यह बताने की कृपा करेंगे कि यह जो बंटवारा किया जाता है इसके लिये जो पुराने कारखाने-दारों की एसोसिएशन है उसी को दिया जाता है और वे अपने में बांट लेते हैं और सरकार के द्वारा वितरण नहीं होता है ? साथ ही साथ जिनके पास कारखाने अभी मौजूद हैं उनको कोटा नहीं मिलता है, उनकी ठीक तरह से चाराजोई नहीं होती है, जांच नहीं की जाती है और बहुत-सी मशीनों पर तो अब तक जंग लग गया है और कारखाने चालू नहीं हुये हैं ।

श्री पी० सी० सेठी : जहां तक इसके वितरण का प्रश्न है, यह विभिन्न रियासतों को दिया जाता है और वहां के डेवलपमेंट कमिश्नर, स्माल स्केल इंडस्ट्रीज...

श्री महाबीर दास : मेरा दिल्ली के बारे में प्रश्न है ।

श्री पी० सी० सेठी : दिल्ली में डेवलपमेंट कमिश्नर या इंडस्ट्रीज के डाइरेक्टर हैं । उनकी सलाह से यहां की स्टेट या कमिश्नर के द्वारा उसका वितरण किया जाता है ।

SHRI M. P. BHARGAVA : May I know whether it is in the knowledge of the Minister that a firm which was not using stainless steel at all and could not be called actual users was granted a licence for importing a shipload of stainless steel and that firm sold all the stainless steel in the blackmarket thereby making over Rs. 40 lakhs ?

SHRI P. C. SETHI : Prior to 1962 the import of stainless steel was allowed on the barter basis. And this steel was being allowed and was allowed to be sold in the open market. To name all the firms is not possible. I will take the information from the hon. Member.

SHRI SANTOKH SINGH : How much stainless steel has been imported during the last three years and what percentage was imported by actual users and what percentage was imported by established importers ?

SHRI P. C. SETHI : That information, as I have already stated, is not readily available. However, we would collect that information and place it on the Table of the House.

श्री अटल बिहारी वाजपेयी : सभापति जी, यह बात अभी तक साफ नहीं हुई है कि स्टेन-लेस स्टील के बर्तन बनाने पर रोक लगी है या नहीं लगी है । अगर रोक लगी है तो स्टेनलैस स्टील के बर्तन कैसे बन रहे हैं और बाजार में बिक रहे हैं । उप मंत्री महोदय ने कुछ कहा और मंत्री महोदय ने कुछ कहा । समझना मुश्किल है कि कौन क्या कहता है ।

श्री पी०सी० सेठी : सभापति महोदय, जो मैंने बताया उसमें यही है कि स्टेनलैस स्टील के बर्तन बनाने के लिए कोई इम्पोर्ट नहीं किया जा रहा है । 1963 में सिर्फ दो हजार टन का एक स्पेशल इम्पोर्ट किया था । बाटंर बेसिस भी बन्द हो गई है, इसलिए उसका भी सवाल नहीं उठता । अगर कोई कहीं से प्राप्त करके बनाता है तो बनाता होगा ।

EXPORT TRADE WITH SOUTH VIETNAM

653. SYED NAUSHER ALI :

SHRI ARJUN ARORA :†

SHRI M. M. DHARIA :

Will the Minister of COMMERCE be pleased to state :

(a) the volume and value of India's export trade with South Vietnam in iron

†The question was actually asked on the floor of the House by Shri Arjun Arora.

and steel, diesel engines, electrical appliances and chemicals, etc. during the period from 1st April, 1965, to 31st July, 1966;

(b) whether there were any restrictions on the mode of transport of these goods to South Vietnam; and

(c) if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH) : (a) A statement showing India's exports to South Vietnam during the period 1964-65 and April-May 1966 is placed on the Table of the House.

(b) and (c) Goods shipped to South Vietnam under USAID are required to be shipped in US flag vessels when they are available. There is no restriction on the mode of transport for other goods.

STATEMENT

Export of principal commodities to South Vietnam

Commodities	(Rs. 000)			
	1965-66		April-May 1966	
	Qty.	Value	Qty.	Value
1. Iron and steel (000 tonne) ..	20	1,02,81	3	16,43
2. Machinery other than electric (Value)	—	34,76	—	12,15
(a) Diesel engines (000 Nos.)	1.8	26,64	0.6	9,21
3. Electrical machinery apparatus and appliances (Value) ..	—	17,75	—	3,12
4. Transport equipment (Value)	—	13,72	—	5,72
5. Chemical elements and compounds (Value)	—	22,26	—	1,47
6. Copper (000 Kg.)	737	32,82	2	12
7. Sugar (000 tonne)	10	26,91	—	—
8. Medicinal and pharmaceutical products (Value)	—	3,40	—	—
9. Lac (000 Kg.)	111	3,56	3	10
10. Paper, paperboard and manufactures thereof (000 Kg.) ..	163	7,47	—	—
11. Manufactures of metals (Value)	—	6,38	—	1,43
12. Cinematographic films exposed (000 Metres).	97	1,17	4	5
TOTAL EXPORTS	—	2,87,35	—	42,23

SOURCE.—Economic Advisers Office
22-8-66

SHRI ARJUN ARORA : May I know, Sir, why in some cases at least there were transport restrictions, and that for goods shipped under USAID, U.S. flag vessels will have to be used? And why did the Government, a non-aligned Government, which happens to be the Chairman of the International Control Commission in that area, agree to this humiliating condition? And who impos-

ed it, South Vietnam or the Government of the United States or the World Bank?

SHRI MANUBHAI SHAH : Sir, may I first clarify that USAID is not confined only to South Vietnam? There is a General Assistance Programme of the United States for all the countries which want to take advantage of it. Therefore there was no humiliation in accept-

ing a general term of cargo being carried 50 per cent in U.S. flag vessels. This is a type of stipulation, a stipulation other people also make. Now the question here is only this that, as I have said before, our trade with them is on the normal basis. I said it in the Lok Sabha yesterday and I also said it here in the last month. I explained that with both these countries, North Vietnam and South Vietnam, we are just on friendly terms and carrying on trade with them in the normal way.

SHRI ARJUN ARORA : May I know what the chemicals are which were exported to this war zone ? Because I find that some chemical elements and compounds were exported, may I know what are the chemical elements and compounds, and what steps Government took to make sure that they are used only as fertilisers and not as explosives ?

SHRI MANUBHAI SHAH : Sir, the character of the components is not all described here, nor can we carry or allow explosives under an export permit. But mostly they are dyestuff and tanning and colouring materials and some of the things like alkaloid which may be remotely connected with but cannot be used as any war material. We specifically prohibit war materials. If the goods are, say, military equipment or chemicals which can be used for blasting purposes, etc., we ban them from these exports.

SHRI ARJUN ARORA : How is it that a scarce material like copper was exported to South Vietnam when we are ourselves unable to get all the copper that we need and copper coinage had to be done away with on account of that scarcity ?

SHRI MANUBHAI SHAH : I do not see in the Statement any copper at all.

SHRI ARJUN ARORA : May I refer the hon. Minister to item 6 ?

SHRI MANUBHAI SHAH : I am afraid this Rs. 12,000 worth of copper seems to be copper dust, which is required for painting. If the hon. Member wants a greater clarification, I will send it to him.

SHRI ARJUN ARORA : We certainly want that.

SHRI MANUBHAI SHAH : Firstly the amount is Rs. 12,000 only for 737 kgms. of that copper, and so it is of the character of copper dust.

SHRI M. M. DHARIA : Sir, unfortunately, in the Statement laid on the Table of the House, the item shown at item No. 6 is copper, and not copper dust.

SHRI MANUBHAI SHAH : That is no point . . .

SHRI M. M. DHARIA : There is much of point. Sir, we have been in need of copper for our defence purposes in this country. It has not been mentioned in the Statement that it was copper dust. So we want to know why it is not shown so in the Statement. I mean, it is an absolutely important point. So in this direction we would like to have the clarification which Mr. Arjun Arora also wants. They should be more careful in giving the Statement.

SHRI MANUBHAI SHAH : The Statement says 'copper'. I will give you the details of what it contains. That is all.

SHRI SANTOKH SINGH : Copper and copper dust are different.

SHRI BHUPESH GUPTA : We are glad we have got a garbled account of the goods at the disposal of the Government for exports. Now you will see there that in 1965-66 they exported materials worth Rs. 2,87,35,000, and this year, in those two months the figure is Rs. 42,23,000. Now the question that arises in this connection is this. Is the Government not aware that in South Vietnam the United States Government is spending nearly Rs. 15,000 crores, almost equal to our national income now, and that it would be possible for them to get these little things there ? Now I should like to know whether the Government is aware that these materials are used in South Vietnam to convince foreigners and others, including

some of their own people, that India also is actually helping the American war in Veitnam and helping the South Veitnamese puppet regime.

SHRI C. D. PANDE : No, no.

SHRI BHUPESH GUPTA : Is he South Vietnam ?

SHRI C. D. PANDE : Yes, I stand for South Vietnam.

SHRI BHUPESH GUPTA : I put it to those who are to reply. Mr. Pande is certainly not a puppet yet. I think he is pro-American, but he is not a puppet yet.

MR. CHAIRMAN : Please put your question.

SHRI BHUPESH GUPTA : Why is he disturbing me then ? It is the Minister who will have to answer. He is getting crazy . . .

MR. CHAIRMAN : It is perhaps because you also make interruptions at other times.

SHRI BHUPESH GUPTA : A colleague of mine seems to be going crazy in the House . . .

SHRI ATAL BIHARI VAJPAYEE : Nobody has gone crazy. Why do you use the word 'puppet' in reference to Mr. Pande ? How will you like it if somebody were to say that Shri Bhupesh Gupta is a puppet of Soviet Russia ? Then you will be a puppet in that same connection.

SHRI BHUPESH GUPTA : No, I will put it in that way. It is for the Chair. Surely Mr. Pande is not a puppet. Why should Mr. Vajpayee . . .

MR. CHAIRMAN : Mr. Gupta, you should not import unnecessary material into your question.

SHRI BHUPESH GUPTA : One need not get very touchy. I said Mr. Pande has not yet become a puppet. I never called him a puppet. He has not yet become a puppet, and I hope I am right.

SHRI C. D. PANDE : But I am less a puppet, than you are. That is all.

MR. CHAIRMAN : Let this stop here.

SHRI M. M. DHARIA : I want to raise a point of order. When the hon. Member, Mr. Bhupesh Gupta is allowed to put a question, I want to know whether this sort of dialogue in-between the two persons should be allowed in this House. This is my point of order. Otherwise . . .

MR. CHAIRMAN : It should not be and I have called upon them to stop the dialogue.

श्री राजनारायण : पेपेट के माने क्या ?
पेपेट माने पापड़ ?

SHRI BHUPESH GUPTA : I entirely agree with Mr. Dharia that this kind of thing should not happen in this House. I entirely agree, but then I should not be interrupted.

MR. CHAIRMAN : You go on, Mr. Bhupesh Gupta. Put your question.

SHRI BHUPESH GUPTA : I entirely agree with the hon. Member Shri Dharia that this kind of thing should not happen. I entirely agree with him there.

MR. CHAIRMAN : Let it go, Mr. Gupta. Now please put your question.

SHRI BHUPESH GUPTA : Is the Government aware that these materials are made a kind of exhibits there in order to convince people abroad, some of their people and foreigners, that India is with the South Vietnam puppet regime there—I am not calling anybody here a puppet—and that is my first question. Secondly, is the Government aware that all these materials directly and indirectly are used for war purposes and for building up the military machine and this will be contravening article 7 of the Geneva Agreement of 1954 ? Is the Government aware that such conduct on the part of the Government of India, when the Government of India happens to be the Chairman of the International

Control Commission, is liable to affect India's work and responsibility to that Commission? Therefore, these are the three very important considerations, Sir, that should be remembered. Therefore, it should not be treated as a matter of ordinary trade. You have published this thing today. But the Government should be aware that an impression will be created somehow by the United States authorities that with regard to this matter of war in Vietnam, India is morally involved and . . .

MR. CHAIRMAN : Mr. Gupta, you have put your question. You need not say anything. You have put your question.

SHRI BHUPESH GUPTA : Yes, Sir, I am asking the question whether the Government is aware that . . .

MR. CHAIRMAN : I say you have already asked your question.

SHRI BHUPESH GUPTA : That is what I am asking Sir, . . .

MR. CHAIRMAN : You have put the question, Mr. Gupta. Please sit down.

SHRI BHUPESH GUPTA : Is the Government aware that . . .

(Interruptions)

I do not have a musical voice. That is my difficulty, I agree. So most pleasantly and most humbly I ask, has it occurred to this Government that this . . .

SHRI N. SHRI RAMA REDDY : Sir, on a point of order. While putting a question, it is laid down that the question should not exceed 150 words. But here the question of the hon. Member has exceeded even 300 words. So will you kindly order the expunging of the rest?

MR. CHAIRMAN : Mr. Reddy, that is a rule which you and everybody else might do well to remember.

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SHRI BHUPESH GUPTA : Yes, Sir. So I ask if the . . .

MR. CHAIRMAN : You have put your question, Mr. Gupta.

AN HON. MEMBER : Two questions, in fact.

SHRI BHUPESH GUPTA : The first alone is the question. The others are just three sub-clauses.

MR. CHAIRMAN : You have asked your question. You have put two questions.

SHRI BHUPESH GUPTA : You take it just as you like, Sir. When I get up I can put only one question. The rest is only sub-clauses . . .

MR. CHAIRMAN : Please sit down, Mr. Gupta.

SHRI BHUPESH GUPTA : Has it occurred to the Government, Sir, that this is liable to be interpreted—in fact it is interpreted—as moral and political association even in a limited way on our part with this particular aggressive war against the Vietnamese people by the Americans?

SHRI MANUBHAI SHAH : Sir, in this long speech the hon. Member has put some hundred questions to me. I may say first of all that we are friendly with both South Vietnam and North Vietnam and as the Prime Minister has repeated the other day and as our former Prime Minister Shri Lal Bahadur Shastri, used to say, we want peace in Vietnam and we want the bombing of Hanoi and North Vietnam to stop. But that has nothing to do with our adherence and our responsibility as Chairman of the International Control Commission in Geneva. I may say that this trade is normal, not Government-to-Government or government sponsored. South Vietnam and North Vietnam we treat alike and the products that we are exporting are entirely of a civilian character. We check up all those materials. The question was asked in the other House whether we would allow Saktiman

trucks to be exported and I said, "No." Nothing of a military character will be allowed. Mr. Gupta said we have come out with this today. But in fact every day in the return books of the customs destination details of all those commodities are published for the information of the public and in our monthly reports that are published all these things are given. I have placed these statements at least three times before this House and there is nothing to hide, no hiding or opening in this matter and no power on earth has ever taken objection to this kind of normal trade which every country in the world is carrying on with all those countries with which it is not at war.

SHRI C. D. PANDE : In view of the fact that neither North Vietnam nor South Vietnam has been declared an enemy country by India, though North Vietnam should have been declared an unfriendly country . . .

SHRI ARJUN ARORA : Why ?

SHRI C. D. PANDE : They are fighting on behalf of China and the China is our enemy.

SHRI ARJUN ARORA : Your inference is wrong.

SHRI C. D. PANDE : I hold that the Government should not put both South Vietnam and North Vietnam in the same category, particularly since South Vietnam is fighting against our enemy.

MR. CHAIRMAN : That is not a question, Mr. Pande. It is a comment and not a question and you can make comments in a debate on Foreign Affairs, please.

SHRI ARJUN ARORA : Sir, on a point of order.

SHRI C. D. PANDE : Sir, I have a point of order to make first.

MR. CHAIRMAN : You please sit down.

SHRI ARJUN ARORA : Sir, my point of order is that Mr. Pande here called me names in the House to . . .

SHRI C. D. PANDE : No, no.

SHRI ARJUN ARORA : . . . to the hearing of a number of Members. Here Dr. Gopal Singh informs me.

MR. CHAIRMAN : I have not heard it.

SHRI ARJUN ARORA : When he has not the courage to . . .

(Interruptions)

MR. CHAIRMAN : Please, Mr. Pande, sit down.

SHRI ATAL BIHARI VAJPAYEE : It is a serious matter, Sir, if any hon. Member has been called names.

AN HON. MEMBER : What names ?

SHRI ATAL BIHARI VAJPAYEE : That is what I would like to know, what name he was called. Let him say what that name was.

MR. CHAIRMAN : Please sit down.

SHRI ARJUN ARORA : Sir, I was basing my complaint on the testimony of Dr. Gopal Singh. But I find that he, Dr. Gopal Singh, has not the courage of conviction . . .

DR. GOPAL SINGH : I protest, Sir.

SHRI ARJUN ARORA : I withdraw my complaint.

श्री अटल बिहारी वाजपेयी : ऐसा लगता है कि अरोड़ा साहब में भी करेज आफ कंविक्शन नहीं है।

MR. CHAIRMAN : We have difficulties enough. Let us go to the next question.

TRACTOR FACTORY AT MUGHALSARAI

*654. SHRI SITARAM JAIPURIA Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Government of India granted licence for a